

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

UNSTARRED QUESTION NO:5107  
ANSWERED ON:27.08.2010  
POWER FROM NATIONAL GRID  
Swamygowda Shri N Cheluvarya Swamy

**Will the Minister of POWER be pleased to state:**

- (a) the quantum of withdrawal of power by various States of the Northern and Southern regions from the National Grid during the last four months, State- wise;
- (b) whether there has been overdrawal from the grid during the period;
- (c) if so, the details thereof; and
- (d) the steps taken by the Government to avert collapse of the grid due to overdrawal of power by States?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF POWER(SHRI BHARATSINH SOLANKI)

(a) to (c) : The quantum of electricity drawn by various States of the Northern and Southern regions from the grid along with the energy scheduled during the last four months (March to June, 2010) is given in Annex. It may be seen that there has been overdrawal from the grid by some of the states of Northern as well as Southern Region during this period.

(d) : In order to avert collapse of the grid due to overdrawal of power by states steps are taken as per following provisions:

1. Provision of under frequency relays (UFR) for load shedding by automatic tripping of transmission lines at predetermined frequency levels.
2. As per revised UI Regulation issued by CERC on 28.04.2010, additional UI charge of 40% on the normal UI rate (Rs. 8.73 per unit) is made applicable at grid frequency below 49.5 Hz. To put further deterrent on overdrawals the additional UI rate is 100% of normal UI rate (Rs. 8.73 per unit) for the overdrawals when grid frequency is below 49.2 Hz.
3. In the real time operation, Regional Load Despatch Centre (RLDC) gives necessary directions and exercises supervision and control for ensuring stability of grid operations. As part of this process, RLDC in real time, issues messages (Type 'A', 'B' & 'C' in the increasing order of severity) to the concerned State Utilities who are found to be violating the grid operation norms. These messages are based on the frequency and also the quantum and sustained nature of the over draws.
4. Cases of persistent overdrawals at low frequency, where adequate remedial actions were not taken by the States are brought to the attention of CERC by RLDC through Petitions.
5. Section 142 of the Electricity Act, 2003 provides for imposition of penalty not exceeding Rs.1 lakh for each contravention of the provisions of the Act or the Regulations made there under. Section 29 of the Act also provides for imposition of penalty not exceeding Rs.15 lakhs for non-compliance of directions issued by RLDC.